

P-24039/129/2025-IPR -International Policy Section
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR - International Policy Section

Vanijya Bhawan, New Delhi.
Dated: 24th November, 2025

ORDER

Sanction of the President of India is hereby accorded to the foreign deputation of **Sh. Mohit, Sr. Examiner, Copyright Office** for in-person participation in the 47th Session of the Standing Committee on Copyright and Related Right (SCCR) going to be held in Geneva from December 01 to 05, 2025, excluding journey time and enforced halts.

2. The tour of the officer will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation are as under:

- i. **Period of deputation:** The officer will be on deputation for 05 days (December 01 to 05, 2025) excluding journey time and enforced halts, if any.
- ii. **Pay:** During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- iii. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the World Intellectual Property Organization (WIPO). No expenditure on account of TA/DA will be borne by DPIIT.
- iv. **Medical Assistance:** The officer will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
- v. The officer will submit a report after completion of program.

4. Other Expenditure in respect of **Sh. Mohit, Sr. Examiner, Copyright Office** such as Medical, mobile phone, etc. will be debitable to the Head – 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2025-26.

5. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

6. This is issued with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 18 dated 21.11.2025 of File. P-24039/129/2025-IPR -International Policy Section (Comp No. 221555).



(Arun Kumar)
Under Secretary

To:

The Pay & Accounts Officer (PAO),
DPIIT, Udhog Bhawan.

Copy to:

1. The Head of Chancery, PMI, Geneva, hoc.geneva@mea.gov.in.
2. Shri Gaurav Kumar Thakur, Counsellor, PMI to UNO, Geneva, eco.genevapmi@mea.gov.in
3. The Joint Secretary (MER), MEA, New Delhi.
4. The Joint Secretary (South Europe Division), MEA, New Delhi.
5. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
6. Sh. Mohit, Sr. Examiner, Copyright Office, O/o CGPDTM.
7. PA to CGPDTM.
8. Sr. PPS to SIIT/PPS to AS(HP)/PA to Dir.(KT)
9. Shri Arun Kumar, Under Secretary, IPR (Estt.), DPIIT
10. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
11. Record File